

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 28TH APRIL, 1976.

NOTIFICATION
INCOME TAX

No.1306 (F.NO.404/89/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.P. Chopra, who is a Gazetted Officer of the Central Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri T.N. Sharma, made under order No. 685(F.NO.404/12/74-ITCC) dated 29th February, 1974 is cancelled with effect from the date Shri S.P. Chopra takes over as Tax Recovery Officer.

3. This Notification shall come into force with effect from the date Shri S.P. Chopra takes over the charge as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.1306 (F.NO.404/89/76-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax, Patiala I, Patiala.
2. The Director (RS&P), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
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(S.C. PRASAD)

Officer on Special Duty
Directorate of Inspection (RS&P)

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